

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-437/(PB)/2017

In the matter of :

Mecasa Furnishing (P) Ltd

... PETITIONER

Vs.

Bhasin Infotech. & Infrac. (P) Ltd

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : : Mr. Vivek Malik, Advocate

ORDER

Learned Counsel for the Respondent is present. Since order of dismissal has been passed by the Hon'ble Principal Bench on 24.10.2017 and restoration of this order is sought for, let the matter be placed before the Hon'ble Principal Bench on 22.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.11.2017